

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. 798  
TO BE ANSWERED ON 14<sup>TH</sup> DECEMBER, 2018**

**SPURIOUS MEDICINES**

**798. DR. ANUPAM HAZRA:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has any machinery to detect and punish persons dealing in fake and spurious medicines and other medical products;
- (b) if so, the details thereof along with the companies found guilty during each of the last three years, State/UT-wise along with the punishment imposed; and
- (c) the other measures being taken by the Government to check marketing of spurious, poor quality and expired medicines in open market across the country?

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND  
FAMILY WELFARE  
(SHRI ASHWINI KUMAR CHOUBEY)**

(a) to (c): The manufacture, sale and distribution of drugs in the country is regulated under the provisions of Drugs & Cosmetics Act, 1940 and Rules, 1945 thereunder through a system of licensing and inspection. Licenses for manufacture, sale and distribution of drugs are granted by the State Licensing Authorities (SLAs) appointed by respective State Governments. SLAs are legally empowered to take stringent action against violation of provisions of the Act and Rules.

In order to ensure the quality of drugs in the country, both the Central Drugs Standard Control Organisation (CDSCO) and the state drug regulators pick up a large number of samples of drugs from all over the country and have them tested and analysed in the laboratories of the Central and State Governments. In a few cases, the samples tested and analysed do not meet the prescribed standards. The details of the drugs that do not meet the standards are immediately notified by the Central or State regulator concerned.

Number of drug samples tested, number of drug samples reported spurious/adulterated and 'Not of standard quality' and action taken against the offenders by the CDSCO in the last three years is enclosed as **Annexure-I**. Similar data in the case of States/UTs is at **Annexure- II**.

The Government is committed to ensuring that the quality, safety and efficacy of drugs are not compromised. With this in view, the Government has taken a series of measures including strengthening legal provisions, workshops and training programmes for manufacturers and regulatory officials and measures such as risk based inspections.

**Number of samples tested and enforcement actions taken by CDSCO during  
1st April 2015 to 31st March 2016 (CDSCO,Zonal and Sub-zonal Offices Data)**

S.No.	Zones/Sub-Zone	No. of drugs samples tested	No. of drugs samples declared not of standard quality	No. of drugs samples declared spurious/ adulterated	No. of prosecution launched for manufacturing, sale and distribution of spurious/ adulterated drugs	No. of cases (as mentioned in the earlier column) decided	No. of persons arrested	Approx. value of drug seized	No. of Raids Conducted	Action taken w.r.t no. of raids conducted
1	CDSCO (EZ)	455	57	Nil	2	Nil	3	1.9 Crore	22	Annexure-A
2	CDSCO (WZ)	158	5	Nil	3	NA	Nil	Nil	Nil	Nil
3	CDSCO (SZ)	387	4	Nil	Nil	Nil	Nil	Nil	Nil	Nil
4	CDSCO (NZ)	1126	22	4	19	Nil	Nil	52,298/-	9	-
5	CDSCO, Hyderabad	321	5	Nil	2	Nil	Nil	Nil	Nil	Nil
6	CDSCO, Ahmedabad	240	10	Nil	2	Nil	Nil	Nil	Nil	Nil
7	CDSCO, Sub-Zone Bangalore	Nil (83 Samples drawn)	Nil	Nil	3	Nil	Nil	Nil	Nil	Nil
8	CDSCO, Sub-Zone Chandigarh	80	9	1	7 (Manufacturer)	Nil	1	Approx 20 Lakh and Seizure done by Delhi Police at Zirakpur (Punjab)	11	Sample forwarded for Identification & Analysis to Laboratory as per Drugs and Cosmetics Act 1940 and Rules 1945 made thereunder.
9	CDSCO, Sub-Zone, Goa	38	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
10	CDSCO, Sub-Zone Jammu	92	3	Nil	Nil	Nil	Nil	Nil	Nil	Nil
Total		2897	115	5	38	Nil	4	21052298	42	-

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S. No.	Zones/Sub-Zone	No. of drugs samples tested	No. of drugs samples declared not of standard quality	No. of drugs samples declared spurious/ adulterated	No. of prosecution launched for manufacturing, sale and distribution of spurious/ adulterated drugs	No. of cases (as mentioned in the earlier column) decided	No. of persons arrested	Approx. value of drug seized	No. of Raids Conducted	Action taken w.r.t no. of raids conducted
1	CDSCO (EZ)	407	29	Nil	2	Nil	Nil	NA	Nil	NA
2	CDSCO (WZ)	704	32	Nil	Nil	Nil	Nil	Nil	Nil	Nil
3	CDSCO (SZ)	903	9	Nil	1	Nil	Nil	Nil	Nil	Nil
4	CDSCO (NZ)	1080	23	Nil	9	Nil	Nil	15 Lakh	8	-
5	CDSCO, Hyderabad	802	12	Nil	3	3	Nil	Nil	Nil	Nil
6	CDSCO, Ahmedabad	600	20	Nil	6(NSQ)	Nil	Nil	Nil	Nil	Nil
7	CDSCO, Sub-Zone Bangalore	179	4	Nil	1 (2015)	1 (2014)	Nil	2411850	3	1 Prosecution launched and 2 Prodecution under process
8	CDSCO, Sub-Zone, Baddi (Chandigarh)	219	5	Nil	Nil	Nil	Nil	Nil	41	Action taken as per Drugs and Cosnetics Act 1940 and Rules 1945 made thereunder.
9	CDSCO, Sub-Zone, Goa	66	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
10	CDSCO, Sub-Zone Jammu	119	5	Nil	Nil	Nil	Nil	Nil	4	Nil
11	CDSCO, Sub-Zone Indore	128	7	Nil	Nil	Nil	Nil	Nil	Nil	Nil
Total		5207	146	Nil	21 (including 6 NSQ)	4	nil	3911850	56	

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S. No.	Zones/Sub-Zone	No. of drugs samples tested	No. of drugs samples declared not of standard quality	No. of drugs samples declared spurious/adulterated	No. of prosecution launched for manufacturing, sale and distribution of spurious/adulterated drugs	No. of cases (as mentioned in the earlier column) decided	No. of persons arrested	Approx. value of drug seized (Rs)	No. of Raids Conducted	Action taken w.r.t no. of raids conducted
1	CDSCO (EZ)	1656	128	nil	nil	nil	4	78 lakhs (approx)	2	1. during raid sh. Rabi das and ms. Shabani ballav were arrested by west bengal police, two portion of different oxyrtocin samples drawn for test and analysis. Oxytocin seized in amount of Rs. 48 lakhs (approx). 2. Sh. Pankaj kumar & sh. Bachu Ghosh were arrested and oxytocin seized in amount Rs. 30 lakhs (approx)
2	CDSCO (WZ)	553	85	nil	1	nil	nil	10 lakhs (approx)	1	seized unlicensed manufacturing of sutures and furnished before the hon'ble court of concerned jurisdiction M/s. Mumbai Suture, Gala no. 6, sainath compound , village saundha, behind deli darbar dhaba, nasik road bhiwandi
3	CDSCO (SZ)	987	30	nil	4	1	nil	nil	nil	nil
4	CDSCO (NZ)	1672	49	nil	4	nil	2	nil	4	nil
5	CDSCO, Hyderabad	470	26	nil	7 (yet to launch the prosecution)	nil	nil	nil	nil	nil
6	CDSCO Ahmedabad	203	7	1	nil	nil	nil	nil	nil	nil
7	CDSCO, Sub-Zone Bangalore	519	4	nil	nil	nil	nil	nil	nil	nil
8	CDSCO, Sub-Zone, Baddi	526	35	1	1	nil	nil	20385	nil	nil
9	CDSCO, Sub-Zone, Goa	119	3	nil	nil	nil	nil	nil	nil	NA
10	CDSCO, Sub-Zone Jammu	105	6	nil	nil	nil	nil	nil	nil	nil
11	CDSCO, Sub-Zone Indore	145	6	nil	nil	nil	nil	nil	nil	nil
12	CDSCO Sub-Zone Varanasi	66	2	nil	nil	under process	nil	nil	1	site were not present at specified location
13	CDSCO Sub Zone Guwahati	67	nil	nil	nil	nil	nil	nil	nil	nil
Total		7088	381	2	17	1	6	8820385 approx	8	



15	Meghalaya	131	16	Nil	Nil	Nil	Nil	Nil	Nil	Nil
16	Mizoram	98	7 (1 Sample is Misbranded)	Nil	Nil	Nil	Nil	Rs. 15 Lacs.	Nil	Nil
17	Nagaland	25	1	Nil	Nil	Nil	Nil	Nil	Nil	Nil
18	Orissa*	3678	93	1	26	Nil	1	641583/- Spurious drugs	845	52 Seizure
19	Punjab	2791	165	37	3 Action under process in rest of cases	Under trial	2	2,51,06,982/-	416	3 court cases have been launched, 18 FIR have been lodged, Rest of the cases are under investigation
20	Rajasthan	3297	208	3	26	-	-	2026.50	-	-
21	Sikkim	105	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
22	Tamilnadu	9842	478	4	3	Nil	Nil	Nil	555 raids have been conducted during the said period against the sales premises	460 Sanction orders have been issued for launching prosecutions before the concerned court (Cases detected before 01.04.2015)
23	Tripura	627	16	Nil	Nil	Nil	Nil	Nil	Nil	Nil
24	Uttar Pradesh	7326	782	45	119	Nil	48	Rs 85,32,071/-	1316	FIR-56, persons arrested-48, Total seizure-Rs.85,32,071/-
25	West Bengal	722	24	1	Nil	Nil	Nil	Nil	Nil	Nil
26	Pondicherry	84	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
27	Andaman & Nicobar	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
28	Chandigarh	151	5	Nil	Nil	Nil	Nil	Rs. 22,976/-	4	Two Prosecution launched against the firm in the Hon'ble Court & remaining three under investigation

29	Delhi	40	9	5	5	Nil	3	10 Lakhs	18 **	59 firms were found contravening various provision of D & C Rules, 1945. Action against erring firms has been initiated as per rules. In 2 cases sub-standard/spurious drugs worth approximately 59 lakhs were seized by delhi police and in one case drug (Oxytocin) worth 10 lakhs were seized.
30	Dadra & Nagar Haveli	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
31	Daman & Diu	7	Nil	Nil	NA	Nil	Nil	Nil	Nil	NA
32	Lakshadweep	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
33	Chhattisgarh	33	12	Nil	Nil	Nil	Nil	2,000	2	Case is under investigation
34	Jharkhand	573	29	Nil	26	Nil	-	-	52	18 FIR
35	Uttarakhand	88	17	-	-	-	-	-	-	-
36	Telangana	2462	25	3	2	-	-	661000/-	309	3- NSQ 2- Under Investigation 20 Seized under investigation 7 Prosecution Launched and others are under departmental Action taken
Total		74,586	3703	234	<b>289</b>	2	59	55313470.5 + Govt. Supply	3648	-

(\* ) = Data as on April 2015 to Feb 2016

(\*\*)= Includes 02 raids with Delhi Police officers

(\*\*\*)= data as on 1st April 2015-30th Sept. 2015)

S.No.	States	No. of drugs samples tested	No. of drugs samples declared not of standard quality	No. of drugs samples declared spurious/ adulterated	No. of prosecution launched for manufacturing, sale and distribution of spurious/ adulterated drugs	No. of cases (as mentioned in the earlier column) decided	No. of persons arrested	Approx. value of drug seized	No. of Raids Conducted	Action taken w.r.t no. of raids conducted
1	Andhra Pradesh	2979	22	Nil	Nil	Nil	Nil	13567403	Nil	Nil
2	Arunachal Pradesh	47	1	Nil	Nil	Nil	Nil	Nil	Nil	Nil
3	Assam	745	43	Nil	Nil	Nil	Nil	Nil	Nil	Nil
4	Bihar*	397	11	Nil	Nil	6	16	26311817	78	47
5	Goa	534	17	Nil	Nil	Nil	Nil	Nil	Nil	Nil
6	Gujarat	11071	535	22	2	Nil	Nil	Nil	3	under Investigation
7	Haryana	1901	12	1	5	1	Nil	Nil	6890	-
8	Himachal Pradesh	1001	36	5	Nil	Nil	Nil	Nil	Nil	Nil
9	Jammu & Kashmir	2958	60	Nil	Nil	Nil	Nil	13983937	Nil	Nil
10	Karnataka	8217	468	Nil	2	Nil	Nil	21 Lakhs NSQ Drugs	-	Nil
11	Kerala	8934	140	Nil	Nil	Nil	Nil	Nil	Nil	Nil
12	Madhya Pradesh	1624	15	3	Nil	Nil	Nil	Nil	Nil	Nil
13	Maharashtra	4592	335	33	In all cases, prosecution orders are issued & In 4 cases prosecution are filed in the Court.	Nil	1	392235	10	7
14	Manipur*	19	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
15	Meghalaya*	97	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
16	Mizoram	79	8	Nil	Nil	Nil	Nil	Nil	Nil	Nil
17	Nagaland	22	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
18	Orissa	4036	113	Nil	Nil	Nil	Nil	Nil	851	Nil
19	Punjab	2750	58	16	12 (Action under process in rest of cases)	1	3	17,71,725	1389	1 court case has been launched rest of the cases are under investigation
20	Rajasthan	2545	147	30	3	2	15	1615137.47	13	1- process in court for withdraw retesting request by manufacturers 12- under investigation
21	Sikkim	102	3	Nil	Nil	Nil	Nil	Nil	Nil	Nil
22	Tamilnadu	9510	392	4	6 #	Nil	Nil	Nil	447	370 #
23	Tripura	1151	10	Nil	Nil	Nil	Nil	Nil	Nil	Nil
24	Uttar Pradesh	7357	222	3	106	2	54	1,42,35,568	1119	FIR- 57,persons arrested- 54,Total seizure-Rs. 14235568
25	West Bengal	683	36	4	6	Nil	4	Nil	4	Nil

26	Pondicherry	3	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
27	Andaman & Nicobar *	Nil	Nil	Nil	Nil	Nil	Nil	Nil	10	Nil
28	Chandigarh	86	2	Nil	Nil	Nil	Nil	Nil	Nil	Nil
29	Delhi	278	18	2	5	5	Nil	15000	35	Total 289 firms were inspected out of which 82 firms were found contravening various provisions of Drugs and Cosmetics Rules, 1945. Action has been initiated/ taken against erring firms as per Rules.
30	Dadra & Nagar Haveli	4	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
31	Daman & Diu	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
32	Lakshadweep	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
33	Chattisgarh	15	2	Nil	Nil	Nil	Nil	468895	1	Case is under investigation
34	Jharkhand	148	13	Nil	6	Nil	13	2807000	66	Suspension- 34 Procecutio - 35 Cancellation - 05 FIR -28
35	Uttarakhand	217	22	Nil	Nil	Nil	Nil	Nil	5	Nil
36	Telangana	2619	39	Nil	Nil	Nil	Nil	Nil	Nil	Nil
Total		76,721	2,780	123	186	17	106	7,72,68,717.5	10,921	-

(\*)= data as on 1st April 2016 to 30th Sept. 2016)

(#)= Figure indicates the number of cases detected before 01.04.2016



24	Tamilnadu	11601	172	5	6*	nil	nil	nil	177	under investigation for taking legal action
25	Telangana	2530	39	nil	nil	nil	nil	nil	nil	NA
26	Tripura	1303	19	nil	nil	nil	nil	28 lakhs	2	proseution launched
27	Uttarakhand	180	10	2	3	3	8	20 lakhs	20	16
28	Uttar Pradesh	9421	282	23	56	nil	101	60314082	592	105 FIR were lodged and 101 person were arrested
29	West Bengal	515	40	3	2	nil	3	3 lakhs	2	prosecution started
30	Pondicherry	nil	nil	nil	nil	nil	nil	nil	nil	nil
31	Andaman & Nicobar	nil	nil	nil	nil	nil	nil	nil	nil	nil
32	Chandigarh	64	1	nil	nil	nil	nil	nil	1	under investigation
33	Delhi	464	22	3	2	11	FIR-15	167 lakhs approx	82	269 firms were found contravening various provisio of D & C Act and Rules . Action against erring firm has been initiated as per said rules
34	Dadra & Nagar Haveli	12	1	nil	nil	nil	nil	nil	nil	nil
35	Daman & Diu	48	nil	nil	nil	nil	nil	nil	nil	nil
36	Lakshadweep #	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
TOTAL		82,599	2783	236	<b>131</b>	16	163	17,86,08,008	7067	

(\*) including the cases of previous year

(#) data 1st Apr, 2017 to 30th Sept, 2017